

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.340/97

dt.25-3-97

Between

N. Seshagiri Rao : Applicant

and

1. The Sub Divnl. Officer
Telecommunications
Gaddiannaram, Hyderabad

2. Sub Divnl. Officer
Telecom, Vikarabad

3. General Manager
Hyderabad Telecom District
Suryalok Complex, Hyderabad

4. Chief General Manager
Telecommunications, Doorsanchar Bhavan
Hyderabad : Respondents

Counsel for the applicant : K. Venkateswara Rao
Advocate

Counsel for the respondents : K. Bhaskar Rao
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

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Judgement

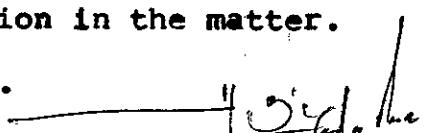
Oral Order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Heard Sri K. Venkateswara Rao for the applicant and Sri K. Bhaskar Rao for the respondents, who incidentally has no instructions in the matter, since the case is coming up for admission for the first time today.

2. It is seen that the applicant was disengaged as long back as in 1986, i.e., more than 11 years ago. This is not a fit case to be entertained since the intervening lapse of time has overstepped all bounds of limitation.

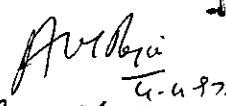
2. The OA is disposed of at the admission stage with liberty to the applicant to pursue his case departmentally, if he so desires. The least that is required to be done by the respondents is to dispose of the applicant's representation, said to have been submitted on 16-9-1995, vide Annexure-A.4. But more important than the mere disposal of the representation is the reengagement of the applicant, if feasible, and if there is work in the Department, and if such reengagement is permitted by the Departmental rules or relevant scheme. The fact that he has worked for four years, admittedly in distant past, ought to be kept in view to the extent permissible, while taking decision in the matter.

3. Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (Admn.)

Dated : March 25, 97
Dictated in Open Court

sk


Deputy Registrar (DCC)
4-4-97

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O.A.340/97

To

1. The Sub Divisional Officer,
Telecommunications, Gaddiannaram,
Hyderabad.
2. The Sub Divisional Officer, Telecom,
Vikarabad.
3. The General Manager,
Hyderabad Telecom Dist. Suryalok Complex,
Hyderabad.
4. The Chief General Manager,
Telecommunications, Boorsanchar Bhavan,
Hyderabad.
5. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
6. One copy to Mr.K.Bhaskar Rao, Addl. O.G.S.C. CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One copy to Hon'ble Member(A) CAT.Hyd.
9. One spare copy.

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Self
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 25 - 3 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

340/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

27 APR 1997

हैदराबाद आयोजन
HYDERABAD BENCH